

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

39.

CA-85/2023
IN C.P.(CAA)/21(MB)2022

CORAM:

SHRI PRABHAT KUMAR
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **02.03.2023**

NAME OF THE PARTIES: Borchers India Chemicals Private Limited

SECTION: 230-232 OF THE COMPANIES ACT, 2013

ORDER

The Court is convened through Video Conference.

1. Mr. Hemant Sethi, Ld. Counsel for the Applicant present.
2. **CA-85/2023:** This is an application filed by the Applicant seeking rectification of the order pronounced on 01.02.2023 in C.P.(CAA)/21(MB)2022 wherein the date of the Order inadvertently mentioned as '01.02.2022'. This Bench hereby orders that the date of the order in the above CP should be read as –

“Order delivered on: 01.02.2023” *instead of 01.02.2022.*

Rest of the order remains unaltered.

3. With the above rectification in the order dated 01.02.2023 in C.P.(CAA)/21(MB)2022, **IA-85/2023** is allowed and **disposed of**.

Sd/-
PRABHAT KUMAR
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)